

ITEM NO.2

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2296/2015

(Arising out of impugned final judgment and order dated 24/12/2014
in WPC No. 1989/2014 passed by the High Court Of Delhi At New Delhi)

SH VIJAY KUMAR DAHIYA AND ORS

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(With interim relief and office report)

WITH SLP(C) No. 7630/2015

(With appln.(s) for impleadment and Interim Relief and Office Report)

SLP(C) No. 8214/2015

(With Interim Relief and Office Report)

SLP(C) No. 11954/2015

(with Interim Relief and Office Report)

SLP(C) No. 11346/2015

(With Interim Relief and Office Report)

Date : 31/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Sudarshan Rajan, Adv.
Ms. Shriya Raj Chauhan, Adv.Mr. Neeraj Kr. Sharma, Adv.
Mrs. Priyanka Dixit, Adv.
Mr. Rakesh Mishra, Adv.

Mr. Yadav Narender Singh, Adv.

For Respondent(s) Mr. A.C. Pradhan, Sr. Adv.
Mr. Anil Kumar Tandale, Adv.

Mr. Mukul Singh, Adv.
Ms. Sushma Suri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioner seeking adjournment for filing rejoinder affidavit, list these matters after six weeks.

(Sanjay Kumar-II)
Court Master

(Indu Pokhriyal)
Court Master